

Form 75 – Frequently Asked Questions

Statement of income paid or credited by Venture Capital Company or Venture Capital Fund to be provided to the person who is liable to tax under section 222

Name of form as per I.T. Rules, 1962	The Form was not Notified	Name of form as per I.T. Rules, 2026	75
Corresponding section of I.T. Act, 1961	115U	Corresponding section of I.T. Act, 2025	222
Corresponding Rule of I.T. Rules, 1962	N.A.	Corresponding Rule of I.T. Rules, 2026	145

1. What is Form 75?

Ans: Form 75 is a statement of income paid or credited to a person who is liable to tax u/s 222 of the Act. The said statement is to be provided by the Venture Capital Fund or Venture Capital Company to such person.

2: Who should file Form 75?

Ans: Form 75 is not to be filed separately. It is a child form of Form No. 74, which is the parent Form. The Venture Capital Fund or Venture Capital Company has to generate and download this form after filing Form No. 74. The form is to be generated for each investor by the Venture Capital Fund or Company and then it is to be furnished to each investor.

3: What is the time limit for filing Form 75?

Ans: Form 75 must be provided to the person liable to tax by the Venture Capital Company or Fund by 30th June of the financial year to immediately following the tax year in which income was paid or credited by the Venture Capital Fund or Company.

4: Can Form 75 be filled up offline?

Ans: No. Form 75 is automatically generated from the data filed in Form 74 through the e-filing portal specified by the Principal Director General of Income-tax (Systems) or Director General of Income-tax (Systems). No separate documents need to be attached to Form 75 as it is a statement derived from the parent Form 74.

5: What documents are required to file Form 75?

Ans: This Form is generated from the parent Form 74 so no separate document is required.

6: Why is Form 75 important?

Ans: Generating and providing Form 75 to the persons liable to tax within the due date is a mandatory compliance requirement of the Venture Capital Company or Fund. In case of persons liable to tax, who are investors, the form is important because-

- Income reported in Form 75 is taxable in the hands of investors as if they had made direct investments in the Venture Capital Undertaking (pass-through status).
- Investors receive income classification (capital gains, dividend, other income) which they must report in their respective Income Tax Returns (ITR-2, ITR-3, ITR-5, ITR-6, or ITR-7) under Schedule PTI (Pass Through Income).
- The income retains its character and tax treatment in the hands of the investor as per Section 222 of the Income-tax Act, 2025.